



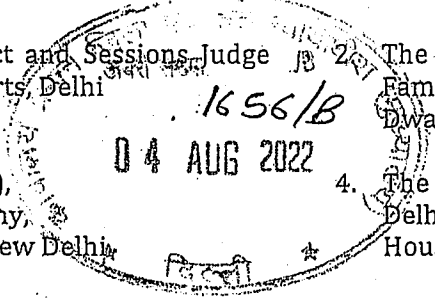
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI

F.NO.11(41)/CT/LJ&LA/6399-6403

Dated: 2/8/2022

To,

1. The Principal District and Sessions Judge (HQ), Tis Hazari Courts, Delhi
2. The Principal Judge Family Courts (HQ) Dwarka, New Delhi-110075
3. The Director (Admn.), Delhi Judicial Academy, Sector 14, Dwarka, New Delhi
4. The Member Secretary, Delhi State Legal Service Authority, Patiala House Courts, New Delhi
5. The Director, Delhi Dispute Resolution Society (Regd.), Ground Floor, B-Block, Vikas Bhawan-II, Civil Lines, Delhi-54



**Sub:- Regarding 'Har Ghar Tiranga' Campaign.**

Sir/madam,

I am directed to forward herewith letter dated 30.07.2022 received from Art Culture & Language Department regarding Action Point regarding "Har Ghar Tiranga" Programme. Further, a letter dated 29.07.2022 received from Art Culture & Language Department is also enclosed in this regard, enclosing therewith following two correspondences received from Govt. of India:

3. A D.O. letter dated 22.07.2022 issued from the Secretary, Ministry of Culture, Govt. of India regarding awareness about website and use official hashtag #harghartiranga for social media promotions.
4. A copy of D.O. letter dated 20.07.2022 issued from the Union Home Secretary, Govt. of India regarding amendment of Flag Code of India.

It is requested to initiate necessary action and issue suitable instructions to all the concerned Officers/official on the above points for successful implementation of Har Ghar Tiranga Programme.

Yours faithfully,

(KULDEEP SINGH)  
Deputy Secretary (Admn.)

Encl: As Above

Coml. Secy. L&LA  
P. DSSJ (Admn.)  
04/08/22

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI


No. 28030-170 /Genl./Misc./Circulation/2022

Dated, Delhi the 06 AUG 2022

CIRCULAR

A letter bearing No. F.No.11(41)/CT/LJ&LA/6399-6403 dated 02/08/2022 alongwith its enclosures received from Sh. Kuldeep Singh, Ld. Deputy Secretary(Admn.), Govt. of NCT of Delhi, with regards to successful implementation of "Har Ghar Tiranga" programme, may kindly be downloaded from the official website i.e. [delhidistrictcourt.nic.in](http://delhidistrictcourt.nic.in) for information & necessary compliance to:-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District)(Copy attached for ready reference).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. All the Sr. AO(J)/ AO(J)/ Branch In-Charges of all the branches in Central District, Tis Hazari Courts, Delhi, with request to download the same from official website of Delhi District Courts.
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to direct the concerned official to upload the same on the Website of Delhi District Courts as per rule.
6. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
7. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

  
06/08/22

(RAKESH PANDIT)

Officer In-Charge, General Branch, Central  
Additional District & Sessions Judge,  
Tis Hazari Courts Delhi



3

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI  
ART CULTURE & LANGUAGE DEPARTMENT  
7<sup>th</sup> LEVEL, C- WING, DELHI SECRETARIAT  
LP ESTATE: NEW DELHI-110002

No.F.13 (18)/2022/ACL/Pt. file/1653

Date: 30/07/2022.

To,

All Addl. Chief Secretaries/Principal Secretaries/  
Chairman (NDMC)/Commissioner (MCD)/  
Heads of Departments, Autonomous Bodies/PSUs,  
Govt. of NCT of Delhi.

Subject : **Action Point Regarding "Har Ghar Tiranga" Programme.**

Sir,

A meeting of Senior Officers of Govt. of NCT of Delhi /MCD/NDMC was chaired by Worthy Chief Secretary on 30.07.2022 at 12:00 Noon to review the status of preparation regarding "Har Ghar Tiranga" programme under celebration of 75<sup>th</sup> year of Independence- "Azadi Ka Amrit Mahotsav".

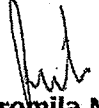
In this regard, I am directed to convey herewith the following points for needful action :

- Instructions have been issued by Govt. of India for successful implementation of Har Ghar Tiranga Programme and for observance of Nation Flag Code to maintain the sanctity and esteem of our National Flag. These instructions have been circulated by Art Culture & Language Department among all the departments, Govt. of NCT of Delhi/MCD/NDMC etc. from time to time.
- The Flag Code of India has been amended vide Order dated 20<sup>th</sup> July 2022 which allows that **"where the Flag is displayed in open or displayed on the house of a member of Public, it may be flown day and night."** A D.O. letter dated 20<sup>th</sup> July 2022 issued by Home Secretary, Govt. of India is enclosed alongwith the salient features of the Flag Code of India 2022 and FAQs about the Nation Flag for reference.
- Secretary (Culture) Govt. of India vide his D.O. letter dated 22.07.2022 (copy enclosed) has informed that Ministry of Culture, Govt. of India has developed a website [www.harghartiranga.com](http://www.harghartiranga.com), where citizens are encouraged to pin a flag and upload a selfie with flag.

It is requested to initiate necessary action and issue suitable instructions to all the concerned Officers/official on the above points for successful implementation of Har Ghar Tiranga Programme.

Yours faithfully,

Encls : As above.

  
(Promila Mitra)  
Dy. Secretary (ACL)



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI

F.NO.11(41)/CT/LJ&LA/6404-6406

Dated: 2/8/2022

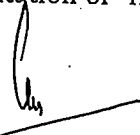
**Sub: Regarding 'Har Ghar Tiranga' Campaign.**

Please find enclosed herewith copy of letter dated 30.07.2022 received from Art Culture & Language Department regarding Action Point regarding "Har Ghar Tiranga" Programme. All officers/officials may note the instructions for successful implementation of "Har Ghar Tiranga" Programme.

Further, a letter dated 29.07.2022 received from Art Culture & Language Department is also enclosed in this regard, enclosing therewith following two correspondences received from Govt. of India:

1. A D.O. letter dated 22.07.2022 issued from the Secretary, Ministry of Culture, Govt. of India regarding awareness about website and use official hashtag #harghartiranga for social media promotions.
2. A copy of D.O. letter dated 20.07.2022 issued from the Union Home Secretary, Govt. of India regarding amendment of Flag Code of India.

All are directed to follow the instructions for successful implementation of "Har Ghar Tiranga" Programme.

  
(KULDEEP SINGH)  
Deputy Secretary (Admn.)

Encl: As Above

To

All Officers/Officials,  
All Branch In-Charges,  
Dept. of Law, Justice & L.A., GNCTD

Copy to :-

1. OSD to Pr. Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
2. PA to Spl. Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.

**Government of National Capital Territory of Delhi**  
**Art, Culture and Language Department**  
**7<sup>th</sup> Level, C-Wing, Delhi secretariat, New Delhi.**

No. F.13(18)/2022/ACL/ 1648

Dated: 29/07/2022

To,

The All Addl. Chief Secretaries/Principal Secretaries/  
Chairman (NDMC)/Commissioner(MCD)/  
Heads of Departments, Autonomous Bodies,  
Govt. of NCT of Delhi.

**Sub: Regarding 'Har Ghar Tiranga' campaign.**

Sir/Madam,

I am directed to forward herewith the following two correspondences received from Govt. of India:

1. A D.O. letter dated 22.07.2022 issued from the Secretary, Ministry of Culture, Govt. of India regarding awareness about website and use official hashtag #harghartiranga for social media promotions.
2. A copy of D.O. letter dated 20.07.2022 issued from the Union Home Secretary, Govt. of India regarding amendment of Flag Code of India.

You are requested to kindly issue further direction for necessary action in the matter.

Yours faithfully,



(Promila Mitra)  
Deputy Secretary (ACL)

Encl: As above.

गोविंद मोहन  
गोविंद  
Govind Mohan  
Secretary

Art, Culture and Languages Department  
Diary No. 615  
Date 25/7/22  
Special Secretary



भारत सरकार  
संस्कृति मंत्रालय  
नई दिल्ली-110001  
GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
NEW DELHI-110 001

संस्कृति मंत्रालय / Office of the Secretary  
भारत, संस्कृति एवं भाषा / Art, Culture & Languages  
विभाग, नई दिल्ली / Secretary, New Delhi  
25 JUL 2022  
डायरी नं. / Diary No. 704

D.O. No. - 42-22/45/2022-C&M

July 22, 2022

Dear Sir,

This is in continuation to my DO letter No. 42-22/119/2022-AKAM dated 23<sup>rd</sup> May 2022 wherein details about "Har Ghar Tiranga" were conveyed.

2. Ministry of Culture has developed a website [www.harghartiranga.com](http://www.harghartiranga.com) where citizens are encouraged to pin a flag and upload a selfie with flag. It is requested to create awareness about the website and use official hashtag #harghartiranga for social media promotions.

with regard to.

Yours sincerely,

(Govind Mohan)

Shri Naresh Kumar  
Chief Secretary  
Government of NCT of Delhi

SSLACH

26/07

DSCA (C)

P. J. Chaudhary

1075/AC  
26/7/22

27/7  
2022

50/2/22

27/7/22

Sh. Abhishek

Email

संस्कृति एवं भाषा / Art, Culture & Language  
विस्तार / Extension, New Delhi

22 JUL 2022

डायरी नं. / Diary No. 729

Art, Culture and Languages Department  
Diary No. 622  
Date: 25/7/22  
Special Secretary

Shri Naresh Kumar

DO Letter from Home Secretary on Har Ghar Tiranga

From : Padma Agnihotri <sopub@mha.gov.in>  
Subject : DO Letter from Home Secretary on Har Ghar Tiranga

To : Chief Secretary Andamans <cs-andaman@nic.in>, admn-chandigarh@nic.in, Shri Naresh Kumar <csdelhi@nic.in>, cs-pondicherry@nic.in, cs-jandk <cs-jandk@nic.in>, Advisor to LG <advisor-lg-ladakh@gov.in>, administrator-dd-dng@nic.in, Praful Patel <lk-admin@nic.in>, admr adranagar <admr.adranagar@nic.in>

21 JUL 2022  
25/07/22  
THU, JUL 21, 2022 11:28 AM

3 attachments

*[Signature]*  
21.07.2022

Secy (ACL)

Respected Madam/Sir,

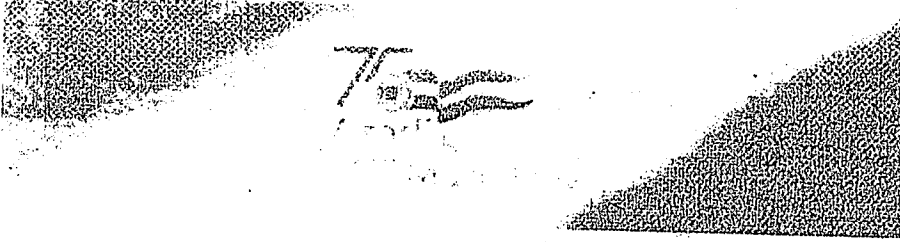
Please find attached DO Letter dated 20/07/2022 from Home Secretary for necessary action.

With regards,

Padma Agnihotri.  
Section Officer (Public)  
011-23092421

*[Signature]*  
25/7/22  
SS (ACL)

*[Signature]*  
25/07/22



- salient features of Indian National Flag.docx  
16 KB
- har ghar tiranga FAQ (2).docx  
77 KB
- Chief Secretaries-Advisors of all UTs.pdf  
500 KB

*[Signature]*  
25/7/22  
80 (ACL)

1072/22  
26/7/22

अजय भल्ला, भा.प्र.से.  
AJAY BHALLA, IAS



गृह सचिव  
Home Secretary  
भारत सरकार  
Government of India  
नॉर्थ ब्लॉक/North Block  
नई दिल्ली/New Delhi

D.O. No. 2/01/2020-Public (Part-III)

20<sup>th</sup> July, 2022

Dear Chief Secretary/Adviser,

As you are aware, 'Azadi Ka Amrit Mahotsav' (AKAM) is being celebrated to commemorate the 75 glorious years of a progressive Independent India. Under the aegis of AKAM, a campaign 'Har Ghar Tiranga' has been launched to encourage the citizens to hoist the National Flag of India in their homes. The display/hoisting/use of the Indian National Flag is governed by the Flag Code of India, 2002 and the Prevention of Insults to National Honour Act, 1971.

2. The Flag Code of India, 2002 was amended vide Order dated 30<sup>th</sup> December, 2021 and paragraph 1.2 of Part-I of the Flag Code of India, 2002 shall now be read as under:-

1.2. "The National Flag shall be made of hand spun and hand woven or machine made, cotton/polyester/wool/silk/khadi bunting."

3. The Flag Code of India, 2002 has been further amended vide Order dated 20<sup>th</sup> July, 2022 and clause (xi) of paragraph 2.2 of Part-II of the Flag Code of India shall now be read as under:-

(xi) "where the Flag is displayed in open or displayed on the house of a member of public, it may be flown day and night;"

4. I am enclosing the salient features of the Flag Code of India, 2002 including changes made therein on 30<sup>th</sup> December, 2021 & 20<sup>th</sup> July, 2022. FAQs about the use/display of the Indian National Flag are also enclosed. You are requested to ensure that wide publicity is made in print and electronic media to generate awareness about the Flag Code of India and the 'Har Ghar Tiranga' campaign.

With regards,

Yours sincerely

Encl. as above

  
(Ajay Bhalla)

Chief Secretaries/Advisers of all UTs  
(as per list enclosed)



## Salient Features of Flag Code of India, 2002

1. The Indian National Flag represents the hopes and aspirations of the people of India. It is the symbol of our national pride and there is universal affection and respect for, and loyalty to, the National Flag. It occupies a unique and special place in the emotions and psyche of the people of India.
2. The hoisting/use/display of the Indian National Flag is governed by the Prevention of Insults to National Honour Act, 1971 and the Flag Code of India, 2002. Some of salient features of the Flag Code of India, 2002 are listed below for the information of the public:-
  - a) The Flag Code of India, 2002 was amended vide Order dated 30<sup>st</sup> December, 2021 and National Flag made of polyester or machine made Flag have been allowed. Now, the National Flag shall be made of hand spun and hand woven or **machine made, cotton/polyester/wool/silk khadi** bunting.
  - b) A member of public, a private organization or an educational institution may hoist/display the National Flag on all days and occasions, ceremonial or otherwise, consistent with the dignity and honour of the National Flag.
  - c) The Flag Code of India, 2002 was amended vide Order dated 19<sup>th</sup> July, 2022 and clause (xi) of paragraph 2.2 of Part-II of the Flag Code of India was replaced by the following clause:-
    - (xi) **“where the Flag is displayed in open or displayed on the house of a member of public, it may be flown day and night;”**
  - d) The National Flag shall be rectangular in shape. The Flag can be of any size but the ratio of the length to the height (width) of the Flag shall be 3:2.
  - e) Whenever the National Flag is displayed, it should occupy the position of honour and should be distinctly placed.
  - f) A damaged or dishevelled Flag shall not be displayed.

- g) The Flag should not be flown from a single masthead simultaneously with any other flag or flags.
- h) The Flag should not be flown on any vehicle except of the dignitaries mentioned in Section IX of Part III of the Flag Code, such as President, Vice-President, Prime-Minister, Governors etc.
- i) No other flag or bunting should be placed higher than or above or side by side with the National Flag.

**Note:-** For further details, the Prevention of Insults to National Honour Act, 1971 and the Flag Code of India, 2002 are available on Ministry of Home Affairs' website [www.mha.gov.in](http://www.mha.gov.in).

## Frequently Asked Questions (FAQs) about the Indian National Flag

**Q1. Is the use, display and hoisting of the National Flag guided by any overarching set of instructions?**

Yes— the 'Flag Code of India 2002' and the Prevention of Insults to National Honour Act, 1971.

**Q2. What is the Flag Code of India?**

The Flag Code of India brings together all laws, conventions, practices, and instructions for the display of the National Flag. It governs the display of the National Flag by Private, Public, and Government Institutions. The Flag Code of India took effect on 26<sup>th</sup> January 2002.

**Q3. Which material can be used to produce the National Flag?**

The Flag Code of India, 2002 was amended vide Order dated 30<sup>th</sup> December, 2021 and National Flag made of polyester or machine made Flag have been allowed. Now, the National Flag shall be made of handspun and handwoven or machine-made, cotton/polyester/wool/silk/khadi bunting.

**Q4. What is the appropriate size and ratio of the National Flag?**

As per paragraph 1.3 & 1.4 of the Flag Code of India, the National Flag shall be rectangular in shape. The Flag can be of any size but the ratio of the length to the height (width) of the National Flag shall be 3:2.

**Q5. Can I display the National Flag at my home?**

As per paragraph 2.2 of the Flag Code of India, a member of the public, a private organization, or an educational institution may hoist/display the National Flag on all days or occasions in accordance with the dignity and honour of the National Flag.

Q6. What is the timing for flying the National Flag in the open/at the home?

The Flag Code of India, 2002 was amended vide Order dated 20<sup>th</sup> July, 2022 and clause (xi) of paragraph 2.2 of Part-II of the Flag Code of India was replaced by the following clause:-

(xi) “where the Flag is displayed in open or displayed on the house of a member of public, it may be flown day and night;”

Q7. What should I keep in mind while displaying the National Flag at my home?

Whenever the National Flag is on display, it should occupy the position of honor and should be distinctly placed. A damaged or disheveled National Flag should not be displayed.

Q8. What should I keep in mind to avoid incorrect display of the National Flag?

- The National Flag shall not be displayed in an inverted manner; i.e.; the saffron band should not be the bottom band
- A damaged or disheveled National Flag shall not be displayed
- The National Flag shall not be dipped in salute to any person or thing
- No other flag or bunting shall be placed higher than or above or side by side with the National Flag; nor shall any object including flowers or garlands, or emblem be placed on or above the flagmast from which the National Flag is flown.
- The National Flag shall not be used as a festoon, rosette, bunting, or in any other manner for decoration
- The National Flag shall not be allowed to touch the ground or the floor or trail in the water

- The National Flag shall not be displayed or fastened in any manner as may damage it
- The National Flag should not be flown from a single masthead (top part of a flagpole) simultaneously with any other flag or flags
- The National Flag shall not be used to cover a speaker's desk, nor shall it be draped over a speaker's platform
- The National Flag shall not be used as a portion of costume or uniform or accessory of any description which is worn below the waist of any person nor shall it be embroidered or printed on cushions, handkerchiefs, napkins, undergarments or any dress material

**Q9. Are there any rules for prevention of insult to the Indian National Flag?**

Yes. In accordance with explanation 4 to section 2 of "the Prevention of Insults to National Honour Act, 1971", the following should be observed:

- The National Flag shall not be used as a form of drapery in any form whatsoever, including private funerals
- The National Flag shall not be used as a portion of costume or uniform or accessory of any description which is worn below the waist of any person nor shall it be embroidered or printed on cushions, handkerchiefs, napkins, undergarments or any dress material
- There shall be no lettering upon the National Flag
- The National Flag shall not be used to wrap, receive, or deliver things
- The National Flag shall not be used to cover the sides, back, and top of any vehicle.

**Q10. What is the correct way to display the National Flag in the open/on public buildings?**

As per Section III of Part III of the Flag Code of India, if the National Flag is flown on public buildings, it should be flown on all days from sunrise to sunset, irrespective of the weather conditions. It should be hoisted briskly and lowered slowly.

- When the National Flag is displayed flat and horizontal on a wall, the saffron band shall be upper most and when displayed vertically, the saffron band shall be to the right in reference to the National Flag i.e., it should be to the left of a person facing it.
- When the National Flag is displayed from a staff projecting horizontally or at an angle from a windowsill, balcony, or front of a building, the saffron band shall be at the farther end of the staff.

**Q11. Should the National Flag be flown at half-mast?**

The National Flag shall not be flown at half-mast except on occasions instructed by the Government of India. When flown at half-mast, the National Flag shall be hoisted first to the peak/top of the staff, then lowered to the half-mast position. Before lowering the National Flag for the day, it should be raised again to its peak.

**Q12. Can I display the National Flag on my car?**

The privilege of hosting the National Flag on motor cars is only limited to the following persons as per paragraph 3.44 of the Flag Code of India, 2002.

- President
- Vice-President
- Governors and Lieutenant Governors
- Heads of Indian Missions/Posts

- Prime Minister
- Cabinet Ministers, Minister of State, and Deputy Ministers of the Union
- Chief Minister and Cabinet Minister of a State or Union Territory
- Speaker of the Lok Sabha, Deputy Chairman of Rajya Sabha, Deputy Speaker of Lok Sabha, Chairman of Legislative Councils in States, Speakers of the Legislative Assemblies in States and Union Territories, Deputy Chairman of Legislative Council in States, Deputy Speakers of Legislative Assemblies in States and Union Territories
- Chief Justice of India
- Judges of Supreme Court
- Chief Justice of High Courts
- Judges of High Courts

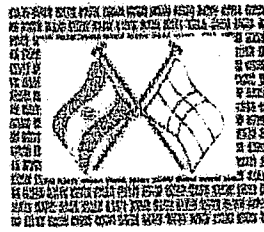
**Q13. How can we display the Indian National Flag along with flags of other nations?**

- As per paragraph 3.32 of the Flag Code of India, when the National Flag is displayed in a straight line with flags of other countries, the National Flag shall be on the extreme right. The flags of other nations will follow in an alphabetical order as per the English versions of names of the nations.
- If the flags are flown in a closed circle formation, the National Flag is flown first and is followed by flags of other national in a clockwise manner.
- When the flag is displayed against the wall with another flag from crossed staffs, the National Flag shall be on the right and its staff will be in front of the staff of the other flag.

- When the National Flag is flown with flags of other nations, the flag masts shall be of equal size.

Q14.

How



should the National Flag be disposed?

- As per paragraph 2.2 of the Flag Code of India, if the National Flag is damaged, it shall be destroyed as a whole in private, preferably by burning or any other method considering the dignity of the National Flag.
- The National Flag, if made of paper, is waved by the general public, these flags should not be discarded on the ground. These should be discarded in private, keeping in mind the dignity of the National Flag.

Source:

[https://www.mha.gov.in/sites/default/files/flagcodeofindia\\_070214.pdf](https://www.mha.gov.in/sites/default/files/flagcodeofindia_070214.pdf)

[https://www.mha.gov.in/sites/default/files/Prevention\\_Insults\\_National\\_Honour\\_Act1971\\_1.pdf](https://www.mha.gov.in/sites/default/files/Prevention_Insults_National_Honour_Act1971_1.pdf)